

12.01 hrs.

Re: Recent Espionage Activities

[English]

PROF. MADHU DANDAVATE (Rajapur). You were kind enough to put the espionage item as a Call Attention Motion. We wish to point out to you that the espionage activities that have taken place in the Prime Minister's Secretariat threaten the security of the country and are of such a serious nature that call attention is too inadequate a *modus operandi* by which we can discuss it. Sir, in ballot only five members can come and they may belong to the same party also; we would like to have a wider discussion. Please allow adjournment motion or discussion under Rule 193.

MR. SPEAKER : Let me tackle one thing. This can be done only if you agree and also if the Home Minister agrees. I have no objection to convert it into 193 discussion and take it up later on.

PROF. MADHU DANDAVATE : There is no question of all agreeing. We have given an adjournment motion as also notice for 193 discussion.

MR. SPEAKER : I have got a calling attention also. That is why I allowed it.

*(Interruptions)**[Translation]*

MR. SPEAKER : Mr. Chavan, should we convert it into discussion under Rule 193 ?

[English]

PROF. MADHU DANDAVATE : Minister-Saheb, he is seeking your guidance. Why don't you give him ?....

(Interruptions)

PROF. MADHU DANDAVATE : It would be the most casual way to deal with such an important matter. Will you

agree that it can be discussed adequately in a call attention motion ?

MR. SPEAKER : I think here it will be easier. He will be replying here five times whereas under 193 he will be replying only once.

PROF. MADHU DANDAVATE : In a Call Attention motion all parties cannot get opportunity to express their viewpoints. Most of them may be Congress (I) Members.

MR. SPEAKER : You can consider it, You can take it up, later on.

PROF. MADHU DANDAVATE : Why do you rely on the Minister to give a direction ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : If it is necessary, it can come under 193 later on.

[Translation]

MR. SPEAKER : It is just the same thing.

[English]

PROF. MADHU DANDAVATE : I will show the precedent, Sir. In the past you have converted them into regular discussions.

MR. SPEAKER : I know I have converted. That is why I am asking.

PROF. MADHU DANDAVATE : I was telling you. As far as Swaraj Paul affair was concerned, there was a call attention motion allowed by you, but it was converted into 193 discussion. Similarly, this can be converted.

MR. SPEAKER : I did it with the consent of the House. That is what I always do. I have no hesitation, but he does not agree.

PROF. MADHU DANDAVATE : Why do you rely fully on the Minister ?

MR. SPEAKER : I have to give him time to get the answer. Let us see. If anything is left, then we can see. We shall see. If you are not satisfied, we can see.

SHRI INDRAJIT GUPTA (Basirhat): Once a call attention motion is taken up, that will preclude any further discussion.

MR. SPEAKER : Not necessarily. There is no bar. We have discussed Sri Lankan refugees question so many times. We can again do that.

(*Interruption*)

[*Translation*]

MR. SPEAKER : You can consider it.

SHRI S.B. CHAVAN : If it is necessary, it can come under 193 later on.

SHRI K.P. UNNIKRISHNAN (Badagara) : It is, of course, necessary.

[*English*]

SHRI INDRAJIT GUPTA : I am talking about the espionage matter. If the Prime Minister has no objection, it can be converted into a discussion.

MR. SPEAKER : We have a call attention on espionage matter to-day. They want 193 discussion on it.

(*Interruption*)

PROF. MADHU DANDAVATE : Through you I would like to draw the attention of the Leader of the House that on three occasions call attention motions were converted into 193 discussions.

MR. SPEAKER : That can be done. I agree with you that can be done. But that can only be done with the consensus of the House.

(*Interruption*)

SHRI K.P. UNNIKRISHNAN : This is your responsibility. Please be fair to them and be fair to us also.

MR. SPEAKER : My intention was to get this subject discussed and I put it.

SHRI INDRAJIT GUPTA : All parties should get a chance to speak.

THE PRIME MINISTER (SHRI RAJIV GANDHI) : There may be precedents for the case but what has to be kept in mind is whether discussion on this particular issue at this particular time will be damaging to the country or will be advantageous to the country. (*Interruptions*) Let me finish.

MR. SPEAKER : Let us finish.

SHRI RAJIV GANDHI : The Calling Attention may be admitted and discussed as such. On changing it into a discussion under Rule 193, I think, the Home Minister should evaluate the pluses and minuses and give his opinion.

SHRI SUDINI JAIPAL REDDY (Mahbubnagar) : Last time we were told that it was premature to have a full fledged discussion.

MR. SPEAKER : That is all

SHRI BASUDEB ACHARIA (Bankura) : Sir, when this Calling Attention on this particular subject was admitted then why not have 193 discussion so that all of us can express our viewpoint ?

(*Interruptions*)

PROF. MADHU DANDAVATE : Sir, is it the contention of the leader of the House that if five persons participate in the discussion the issue does not become delicate but if ten persons participate....

SHRI RAJIV GANDHI : Do you really want me to comment on the 'five' ? It is not a question of five or ten. It is a question of increasing the scope of a particular discussion or keeping it limited to a particular subject. I am not objecting to it. I am just saying the Home Minister should evaluate the pluses and minuses and see whether it is the appropriate time to enlarge the discussion,

SHRI K. RAMAMURTHY (Krishnagiri): Sir, I have given a Calling Attention notice over the matter of Sri Lanka issue.

MR. SPEAKER: We have already decided. We are going to have a discussion.

PROF. MADHU DANDAVATE: Sir, I want a clarification. The Leader of the House said that "I am leaving it to evaluation by the Home Minister." If he himself evaluates the evaluation by the Home Minister will it not be more helpful?

SHRI RAJIV GANDHI: Sir, I would like to let my Ministers do their own work.

(*Interruption*)

MR. SPEAKER: It is all done with consensus and I will again do it with consensus. I have admitted Calling Attention motion and I stick to it.

PROF. MADHU DANDAVATE: Kindly don't surrender your authority:

MR. SPEAKER: No. I have not. I used it. I have already allowed call Attention. Please don't disturb.

(*Interruptions*)

[*English*]

12.05 hrs.

PAPERS LAID ON THE TABLE

Proclamation Revoking the Proclamation Issued on 25.5.84 Re-state of Sikkam

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): I beg to lay on the Table a copy of Proclamation (Hindi and English versions) dated the 8th March, 1985, issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 25th May, 1984 in relation to the State of Sikkim, published in Notification No. G. S. R. 143 (E) in Gazette of India dated

the 8th March, 1985, under article 356 (3) of the Constitution.

[Placed in Library See No. LT—430/85].

Bhopal Gas Leak Disaster (Processing of claims) Ordinance and Requisition and Acquisition of Immovable Property (Amendment) Ordinance.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT): I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:

(1) The Bhopal Gas Disaster (Processing of Claims) Ordinance, 1985 (No. 1 of 1985) promulgated by the President on the 20th February, 1985. [Placed in Library. See No. LT—431/85].

(2) The Requisitioning and Acquisition of Immovable Property (Amendment) Ordinance, 1985 (No. of 1985) promulgated by the President on the 8th March, 1985. [Placed in Library. See No. LT—432/85].

Notification Under University Grants Commission Act

THE MINISTER OF EDUCATION (SHRI K. C. PANT): I beg to lay on the Table a copy of the University Grants Commission (Recruitment) (Amendment) Rules 1984 (Hindi and English versions) published in Notification No. G. S. R. 1201 in Gazette of India dated the 1st December, 1984 under sub-section (3) of section 25 of the University Grants Commission Act, 1956. [Placed in Library. See No. LT—433/85].

Annual Report of and Annual Accounts of and Review on Chittaranjan National Cancer Research Centre, Calcutta and Annual Accounts and Audit Report of Indian Council of Medical Research. New Delhi for 1983-84

THE MINISTER OF STATE IN THE DEPARTMENT OF HEALTH (SHRI